

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 1415/95

Transfer Application No.

Date of Decision 25.1.96

G. Radhakrishnan Panicker

Petitioner/s

Advocate for
the Petitioners

Versus

Union of India & anor.

Respondent/s

Mr. A B Chaudhari

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B S Hegde, Member(J)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ? *p*
- (2) Whether it needs to be circulated to ~~other~~ other Benches of the Tribunal ?

B.S. Hegde
(B.S. Hegde)
M(J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 400001

O.A.NO.1415/1995

DATED : THURSDAY THE 25TH OF JANUARY, 1996

CORAM: Hon. Shri B S Hegde, Member(J)

G.Radhakrishnan Panicker

Qr.No.1/74/4 Ordnance Factory,

Ambajhari, Nagpur

..Applicant

V/s.

Union of India

through the Controller General

of Defence Accounts, West Block,

R K Puram, New Delhi 66 & another

by Mr. A B Chaudhari, Standing Counsel ..Respondents

ORDER

[Per: B.S. Hegde, Member(J)]

1. None for the Applicant. Mr. A B Chaudhari, Standing Counsel for the Union of India appears for the Respondents. He has filed reply to-day. Copy of the reply has already been furnished to the Applicant.

2. By interim order passed on 12.1.1996 we had stayed the order dated 10.10.95 for a period of 14 days. The counsel for respondents states that the applicant has been relieved from 10.10.95 and he has filed this OA on 22.11.1995. The Id. counsel for the respondents draws my attention to the representation wherein he has not mentioned that he is handicapped. It is further submitted that the applicant is working at Nagpur for the last

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12 years and the applicant would complete 54 years of age only on 22.1.96 whereas the transfer order was passed in October 1995 itself. The Id. Counsel urged that the applicant is a high ranking officer and he is the seniormost A.A.O. at Nagpur. Two posts of AAO became vacant due to promotions and transfers of the officers at Chanda and they are still lying vacant and the applicant is transferred due to urgency and exigency of work at Chanda. Id. Counsel for the respondents also states that the applicant would be allowed to keep the quarter till the academic years of his children is over.

3. In the circumstances, the interim order passed on 12.1.1996 stands vacated. The O.A. does not survive and is dismissed.



(B.S. Hegde)

Member (J)

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